- (a) whether reservation in promotion is strictly followed and implemented in the Ministry as per the provisions made in the Constitution through 77th Amendment;
 - (b) if so, the details of promotion made for last five years in all categories;
 - (c) if not, the reasons therefor; and
 - (d) tentative time by which the same will be completed?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

- (b) In the Ministry during the last five years three multi tasking staff (MTS) have been promoted as LDC and out of the same, one belongs to SC category.
 - (c) and (d) Does not arise.

Fuel bill of Air India

1120. SHRI N. BALAGANGA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a huge amount of money is pending as due to be cleared by Air India to the Indian Oil Corporation (IOC) on account of fuel bill;
 - (b) if so, the details thereof;
 - (c) whether the IOC has sought Government guarantee on Al's dues; and
 - (d) if so, the details thereof and the action taken by Government?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir. The amount of pending dues by Air India towards Indian Oil Corporation (IOC) is Rs.1563.67 crores.

- (c) No, Sir.
- (d) Does not arise.

Sectorial analysis of Air India

1121. SHRI T. K. RANGARAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any sectoral analysis of the operational profit/loss of Air India; and

(b) the sector which gives maximum operational profit and the sector which causes heavy losses?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) The profit/loss making routes from April to September, 2011 are as given below:

Maximum Profit making routes

Kozikode/Sharjah, Kolkata/Kathmandu, Bangalore/Goa/Dubai, Delhi/Pune, Hyderabad/Mumbai/Vishakhapatnam, Mumbai/Delhi /Ranchi, Thiruvananthapuram/Male, Chennai/Delhi, Chennai/Mumbai, Delhi/Srinagar.

Maximum Loss making routes

Amritsar/Delhi/Toronto, Ahmedabad/Mumbai/London, Amritsar/Delhi/London, Chennai/Delhi/Paris, Kolkata/Delhi/London, Mumbai/Delhi/Frankfurt, Mumbai/Riyadh Mumbai/Delhi HongKong/Seoul, Ahmedabad/Mumbai/Newyork, Delhi/Singapore.

Hospitality zone at IGI

1122. SHRI R. C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that a hospitality zone at Indira Gandhi International (IGI) Airport is being constructed by DIAL.
- (b) whether the proposed airport hospitality zone at IGI Airport has got the security clearance from the authorities concerned; and
- (c) if so, whether it is also a fact that Delhi Police has raised objection for constructing hotel which is barely 150-200 meters from the main runway?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The Master Plan prepared by M/s. Delhi International Airport (P) Limited (DIAL) for development of Indira Gandhi International Airport, New Delhi, *inter-alia*, envisaged provisions of development of a hospitality zone at the airport.

- (b) M/s. DIAL and the concerned developers have obtained the necessary statutory clearances as applicable.
- (c) Delhi police had expressed certain concerns regarding construction of aerocity near the airport.